

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

**O. A. NO.868 OF 2012
Cuttack the 27th day of August, 2013**

**CORAM
HON'BLE MR. R.C. MISRA, MEMBER (A)**

Abhimanyu Sethi,
aged about 61 years,
S/o. Late Mohan Sethi,
Vill/PO:Pandia, Via-Purusotompur,
Dist-Ganjam,
Presently retired Head Goods Clerk,
Under the East Coast Railway, Cuttack.

...Applicant
(Advocate: M/s. U.K. Sahoo, S.M. Behera)

VERSUS

Union of India Represented through

1. The Senior Divisional Commercial Manager,
East Coast Railway, Khurda Road,
Jatani, Dist-Khurda.
2. The Divisional Commercial Manager,
East Coast Railway, Khurda Road,
Jatani, Dist-Khurda.
3. The Senior Divisional Personnel Officer,
East Coast Railway, Khurda Road,
Jatani, Dist-Khurda.
4. General Manager,
East Coast Railway,
E.Co.R. Sadan,
Chandrasekharpur,
Bhubaneswar.

... Respondents
(Advocate: Mr. T. Rath)



ORDER(Oral)

HON'BLE MR. R.C. MISRA, MEMBER (A)

Heard Sri U.K. Sahoo, Ld. Counsel for the applicant and Sri T. Rath, Ld. Standing Counsel for the Railways.

2. This Original Application has been filed by the applicant for sanction of financial upgradation under the MACP Scheme. It has been brought to my notice by Sri Rath, Ld. Standing Counsel for the Railways that already a decision was communicated to the applicant vide order dated 23.03.2011 (Annexure-A/7) that he is not entitled to any further financial upgradation under the MACP Scheme as per RBE No.101/2009 since the applicant was appointed as Gangman on 24.08.1970 and had availed three promotions in his carrier. However, Sri Sahoo, Ld. Counsel for the applicant has brought to my notice that after this decision was communicated, the applicant has given two further representations. From the last one of such representation given on 23.07.2012 (Annexure-A/8), it is seen that the applicant has raised ~~some~~ few more points in his representation which require further consideration by the authorities. Therefore, without going into the merit of this case, I direct Respondent No.1 i.e., the Senior Divisional Commercial Manager, East Coast Railway, Khurda Road to look into the representation of the applicant, if it has been submitted to him and is still pending for consideration, and after considering the same pass a reasoned and speaking order which may be communicated to the applicant within 60 (sixty) days from the date of receipt of copy of this order.

3. With the above, observation and direction this Original Application is disposed of at the admission stage itself.

4. Send copy of this order along with paper books to Respondent No.1 at the cost of the applicant for which Sri U.K. Sahoo, Ld. Counsel for the applicant undertakes to deposit the postal requisites by 29.08.2013.

Free copies of this order be made over to Ld. Counsel appearing for both sides.


(R.C. MISRA)
MEMBER(A)